

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No. 599 of 2022

IN THE MATTER OF :

Capt. (IN) Sanjeev Harjai (Retd.)

...Applicant

Vs

State of Haryana and Others

...Respondents

**REPLY ON BEHALF OF RESPONDENT No. 3 i.e. COMMISSIONER,
MUNICIPAL CORPORATION, FARIDABAD.**

1. That the above subjected complaint/OA has been filed alleging that sewage from two colonies (Basliwa and Bhoor) of Old Faridabad is being discharged into storm water drain which passes through Sector-29, 30 and 31. It has been further alleged that MCF had never connected these sewer to the main line or to the nearby STP. The answering respondent by way of present reply wishes to place on record the correct facts w.r.t. issue raised in the present complaint/ OA. The answering respondent craves liberty to file additional reply/affidavit as and when need arise, with the permission of this Hon'ble Tribunal.
2. That contents of OA may be treated as denied unless those have been admitted specifically.
3. That it is humbly submitted that the sewage generated from colonies i.e. Bhoor, Baselwa (incorrectly mentioned as Basliwa in complaint/ OA) is being channelized through underground sewage pipe line laid down in these colonies upto disposal point at sector 29, Faridabad. It is further submitted that from this disposal point, sewage of Bhoor & Baselwa colony, sector 28, sector 29 including Jalwayu Vihar etc. area is being pumped out to Sewage Treatment Plant (STP) at Badshahpur for treatment. After treatment, treated sewage water is being discharged into Budhiya Nallah Drain.
4. That it is relevant to mention here that sewage generated from sector-21 (A,B,C&D), 48, SGM Nagar, Sainik Colony etc. area is being channelized through box drain into storm water drain adjoining to

bypass road as shown in the map annexed herewith as **Annexure A/1**. The box drain is being shown in Red color and storm water drain along bypass road is being shown in Blue color.

5. That it is worthwhile to mention here that 01 STP of 10 MLD capacity has been commissioned at Sector-21A (point 'A' in map) to cater the sewage of the area mentioned in para no. 4 above. At present 03 MLD sewage is being treated as trial stage and entire sewage of these areas are planned to channelize at this STP by 28.02.2023. After this date, no untreated sewage shall be discharged in storm water drain shown in Blue color.
6. That treatment of sewage through STPs of adequate capacities and laying sewer lines is in active consideration of the answering respondent and latest 'Yamuna Action Plan' has been submitted to the Directorate of Urban Local Bodies, Haryana. This Hon'ble Tribunal is also considering the 'Yamuna Action Plan' of entire State of Haryana, Uttar Pradesh and NCT of Delhi in OA no. 06/2012 (Manoj Mishra Vs Union of India & Ors.), OA no. 562/2022 (Ishika Vs GNCT of Delhi) alongwith other connected original applications.

In view of the submissions made herein above, present reply may kindly be taken on record. Additional information and document, as and when directed by this Hon'ble Tribunal shall be placed on record.


**Additional Commissioner
for: Commissioner
Municipal Corporation,
Faridabad.**

Verification:

Verified at Faridabad on ...9 day of January, 2023 that contents of the above reply are true and correct as per information derived form the official record.


**Additional Commissioner
for: Commissioner
Municipal Corporation,
Faridabad.**

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AFFIDAVIT

I, Mr. Abhishek Meena, Additional Commissioner

Municipal Corporation of Faridabad, aged about 22 years, do hereby solemnly affirm and declare as under:

1. That I am authorized Representative of respondent No.3 in the present matter. I have made myself conversant with the facts of the present case and therefore, I am competent to depose this affidavit.
2. That the accompanying reply has been drafted under my instructions. Same may kindly be read as part of this affidavit as the same are not being repeated herein for the sake of brevity.


DEPONENT

VERIFICATION:

Verified at Faridabad on this 9 day of January, 2023 that the contents of above affidavit are true and correct to the best of my knowledge and information derived from official record. No part of it is incorrect and nothing material has been concealed therefrom.

Certified that the above was deposed on oath / affirmation before me on this 9 day of January, 2023 by Abhishek Meena who has been identified by Sd/- who is personally known to me the contents of the above were explained to the Deponent


R. S. RAUTELA
Jath Commissioner, Faridabad


DEPONENT

ANNEXURE- A-1

